

**Kotak Commercial Vehicle Secure (Passenger Carrying Vehicle)
 UIN: IRDAN152RP0009V02201516**

Add On Cover Wordings

The following Add-on covers are applicable under the Policy only if We have received the applicable premium due for that Add-on cover in full and the Schedule specifies that the Cover is in force for the Insured Person.

The Add-on Covers available under the Policy are described below. Add-on Cover under this Policy will be payable subject to the terms, conditions and exclusions of the Policy and the availability of the Sum Insured and subject always to any sub-limits specified in respect of that Add-on cover and any limits applicable under the Product in force for the Insured Person as specified in the Schedule.

Our total liability for payment of any and all Claims pertaining to the respective Add-on in the aggregate during each Policy Year of the Policy Period shall not exceed the Sum Insured as specified in the Schedule for the respective Add-on:

1. Tyre Cover

Subject otherwise to the terms, exceptions, conditions and limitations of this Policy, in consideration of payment of an additional premium by the Insured, it is hereby agreed and declared that notwithstanding any terms contrary under the Policy, the Company hereby undertakes to indemnify the Insured for the cost of repair and/or replacement of tyres and tubes, as may be necessitated arising out of accidental loss or damage or impact bulging of side wall excluding manufacturing defect, chemical or atmospheric damages.

Applicability

This Add-on cover is applicable only to:

- Four Wheeled Vehicles used for carrying passengers for hire or reward with carrying capacity not exceeding 6 passengers, and
- Four wheeled vehicles used for carrying passengers with carrying capacity not exceeding 10 for hire or reward.

Basis of Loss Settlement

In any situation Company's liability would not exceed the following, basis the unused tread depth of respective tyre

Mean Unused Tread Depth at the Time of Loss	Admissible Claim Amount
>= 7 mm	100% of the cost of new tyre(s) and/or tube(s)
>=5 mm and <=6.9 mm	75% of the cost of new tyre(s) and/or tube(s)
>=3mm and <= 4.9 mm	50% of the cost of new tyre(s) and/or tube(s)
< 3mm	Considered as normal wear and tear and is not covered

Unused Tread depth will be measured at the centre of the tread. Minimum 4 measurements at 4 different places will be taken for the purpose of arriving at means tread depth which will be the basis of indemnity under the coverage.

Whenever replacement of tyre will be allowed it will be of the same make and specification and if tyre of similar specification is not available and replaced tyre is superior to damaged tyre then the Company will not be liable for betterment charges. Maximum of **4 (four)** tyre replacements will be allowed during the period of insurance.

If damage to tyre and tube is due to the accidental damage to the Insured Vehicle covered under "Own Damage" section of the policy, the Company's liability under this cover will be restricted to the difference

of depreciation percentage applied under "Own Damage" section and as mentioned above basis the unused tread depth.

Applicable Exclusions

The claim will not be payable if any or all of the following condition applies:

1. if vehicle is not repaired at Authorised garage
2. loss or damage arising out of natural wear and tear including unevenly worn tyres caused by defective steering geometry outside manufacturer's recommended limits or wheel balance, failure of suspension component, wheel bearing or shock absorber
- 3.
4. any loss or damage occurred prior to inception of the policy
5. any loss or damage resulting into total loss of the vehicle
6. routine maintenance including adjustment, alignment, balancing or rotation of wheels/tyres/tubes
7. loss or damage to wheel accessories, any other parts or rim (unless covered by paying additional premium). Rim cover will be provided to the vehicles running on run flat technology (RFT) tyres only.
8. theft of tyre(s)/tube(s) or its parts accessories without vehicle being stolen or theft of entire vehicle
9. if the tyre(s)/tube(s) being claimed is different from tyre(s) insured/supplied as original equipment along with the vehicle unless informed to the Company and mentioned/endorsed on the policy
10. any fraudulent or dishonest act
11. loss or damage arising out of improper storage or transportation
12. any consequential loss or damage such as but not limited to noises, vibrations and sensations that do not affect tyre function or performance
13. loss or damage arising out of modifications not approved by tyre manufacturer
14. loss or damage resulting from hard driving due to race, rally or illegal activities
15. loss or damage due to neglect of periodic maintenance as specified by manufacturer
16. loss or damage resulting from poor workmanship while repair
17. loss or damage arising out of any manufacturing defect or design including manufacturer's recall
18. minor damage or scratch not affecting the functioning
19. tyre which has been used for its full specified life as per manufacturer's guideline or where unused tread depth is less than 3 mm

Important Conditions

- If the Insured makes a fraudulent claim which is declined as per Applicable Exclusions mentioned above, coverage under this section shall cease with immediate effect.
 - If during the period of insurance any tyre is replaced for any reason for which claim is not preferred under the coverage, cover on new tyre would not be available unless details of new tyre are informed to the Company.
 - In case of replacement of tyre for which a claim is preferred under the coverage, replaced tyre can be included by way of endorsement by paying requisite premium.
 - All claims must be made within 3 working days of damage.
 - The Insured must take all reasonable steps to avoid loss or damage to tyre(s). The Insured must not continue to drive the vehicle after any damage or incident if the same could cause further damage to tyre(s).
 - Rim / Alloy (if not manufacturer fitted) to be covered, would require extra premium along with the details

The clause will be inoperable:

- If the vehicle meets with an accident and if the vehicle and the tyre(s) fitted onto the vehicle also get damaged, only the base Passenger Vehicle Package/Comprehensive Policy will cover the tyre damage and no separate claim would be payable under this Add on. However, in case of the claim under the Add on cover exceeds the total claim payable under the “Own Damage” section of the base Passenger Vehicle Package/Comprehensive Policy, such differential amount shall also be payable as per the “Basis of Loss Settlement” mentioned above.
- The above condition shall not be applicable for vehicles which are excluded for Tyre coverage as per erstwhile IMT 21 clause.

If any claim is made fraudulently or any claim is rejected due to concealment of material facts, misrepresentation or fraud or any claim due to any wilful act committed by Insured or persons authorised by Insured.

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